

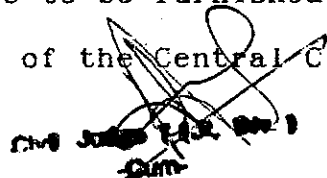
RETURN OF ASSETS AND LIABILITIES ON FIRST APPOINTMENT AS ON  
THE 31ST December 2004

1. Name of the Government servant in full (in Block Letters). SH ARVIND KUMAR.
2. Service to which he belongs. H.P. Judicial Services
3. Total length of service up date.
  - (i) In Nongazetted rank. NIL
  - (ii) In Gazetted rank. one year (Date of joining 20.12.03)
4. Present Post held and place of posting. Civil Judge (Tr. Divn) - cum JMIC Chamba.
5. Total annual income from all source during the Calander year immediately proceeding the 1st day of January, \_\_\_\_\_
6. Declaration.

I hereby declare that the return enclosed namely, Forms I to V are complete, true and correct as on 31.12.04 to the best of my knowledge and belief in respect of information due to be furnished by me under the provisions of Sub rule(I) of rule 18 of the Central Civil Service (Conduct) Rules, 1986.

Dated 10.1.05

Signature

  
Arvind Kumar  
Civil Judge  
Chamba (H.P.)

NOTE:- 1. This return shall contain particulars of all assets and liabilities of the Government Servant, either in his own name or in the name of any other person.

NOTE:- 2. If a Government servant is a member of Hindu un-divided family with comparcenary rights in the properties of the family either as a Karta or as a member, he should indicate in the return in Form No.1 the value of his share in such property and where it is not possible to indicate the exact value to such share, its approximate value. Suitable explanantory notes may be added, wherever necessary.

FORM NO 1.

STATEMENT OF IMMOVABLE PROPERTY ON FIRST APPOINTMENT/AS ON THE 31ST  
Dec. 2004  
 (LANDS, HOUSE, SHOPS, OTHER BUILDINGS ETC.)

Description of property.	Precise location (name of Division and village in which the property is situated and also its destructive number etc.	location (Distt., Taluk)	Area of land in case of land & building.	Nature of land in case of landed property.	Extent of interest.	If not in own name state in whose name held and his/her relationship if any, to the Govt. servant.
1.	2.	3.	4.	5.	6.	

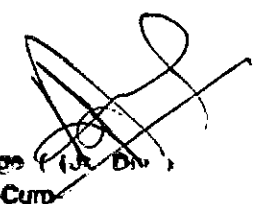
No immovable property owned by me personally being member of a coparcenary undivided family.

Dated 10.1.05

NOTE:- For purpose of column 9 the term 'lease' would mean a lease of immoveable property from year to year or for any term exceeding one year or reserving a yearly rent. Where, however, the lease of immovable property is obtained from a person having official dealings with Government servant such a lease should be shown in this column irrespective of the lease, where it is short term or long term, and the periodically of the payment or rent.

Date of Acquisition.	How acquired (by purchase, mortgage lease, inheritance gift or other-wise) and name with details of person/persons from whom acquired address and connection of the Govt. servant, if any with the person/persons concerned) please see the Motal below)	Value of the property below.	Particulars of sanction prescribed authority if any.	Total annual income from the property.	Remarks
7.	8.	9.	10.	11.	12.

Signature

  
 CIVIL Judge (J.A. Div.)  
 -Cura  
 Judicial Magistrate  
 Chamba (H.P.)




FORM NO. III.

STATEMENT OF MOVABLE PROPERTY ON FIRST APPOINTMENT AS ON THE 31.12.04

Sr. No. of item.	Description	Price or value at time of acquisition and or the total payments made upto the date of return, as the case may be in case of articles purchased on hire purchase or instalment basis.	If not in own name, name and address of the person in whose have and his/her relationship with the Govt. servant.	How acquired with approximate date of acquisition.	Remarks
1.	2.	3.	4.	5.	6.

1	Car Santro Xing	3,50,000/- only by raising a bank loan of Rs 3,00,000/- only from P.G.B Chamba	N.A	By raising bank loan Vehicle purchased on 15/10/04	-
---	-----------------------	--	-----	--	---

  
 District Magistrate  
 Chamba

Dated: 10.1.05

Signature \_\_\_\_\_

- Note: 1. In this form information may be given regarding items like (s) Jewellery owned by him (Total value) (b) Silver and other precious metals and precious stones owned by him not forming part of Jewellery (total value), (c) (i) Motor Cars. (ii) Scooters Motor Cycles, (iii) Refrigerators/Airconditioner (iv) Radios/Radiograms/Television sets and any other articles the value of which individually exceeds Rs. 1000/- (d) Value of item of movable property individually worth less than Rs. 1000/- other articles of daily use such as clothes utensils, books, crockery etc. added together as sum.
2. In column 5 may be indicated whether the property was acquired by purchase, inheritance gift otherwise.
3. In column 6 particulars regarding sanction obtained or report made in respect of various action may be given.

FORM NO. IV.

STATEMENT OF PROVIDENT FUND AND LIFE INSURANCE POLICY ON FIRST  
APPOINTMENT AS ON 31.12.2004

Sr. No.	Policy No. and date of policy.	Name of insurance Company.	Sum insured date of maturity.	Amount of annual premium.	Type of provident Funds/G.P.F./ G.P.F. A/C No.
1.	2.	3.	4.	5.	6.

- - - - -  
G.P.F. A/C  
No. H. Just  
3626

Dated: 10.1.05

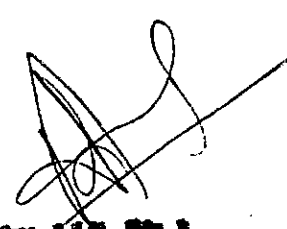


FORM NO. V.

STATEMENT OF DEBS AND OTHER LIABILITIES ON FIRST APPOINTMENT ON THE

31.12.04

Sr. No.	Amount.	Name and address of creditor.	Date of incurring liabilities.	Detail of transaction.	Remarks.
1.	2.	3.	4.	5.	6.
1	3,00,000/- only	Parvatiya Grama Bank, Chambe	12.10.04	A loan of Rs. 3,00,000/- was raised to purchase car SANTRO XING which is to be repaid in monthly instalments of Rs. 5,000/-.	

  
Civil Judge (S.D. No. 3)  
Chambe  
Judicial Magistrate  
Chambe (H.P.)

Dated 10.1.05

Signature \_\_\_\_\_

Note No. 1 Individual items of loans not exceeding three month emoluments or Rs. 1000/- whatever is less need not to be included.

Note No. 2 In column No. 6, informations regarding permission, if a4;79H7m8m9;10Hny obtained from or report made to the competent authority may also be given.

Note No. 3 The term "emoluments" means pay and allowances received by the Government Servant.  
Note No. 4 The statement should also includes various loans and advance available to the Government servant like advance for purchase of conveyance, House building advance, etc. (other than advance of pay and travelling allowance) advance from the G.P.Funs, and loans on life Insurance Policies and fixed deposits.